

HIGH COURT OF MADRAS - PRINCIPAL SEAT @ MADRAS

SITTING ARRANGEMENT - From 06.03.2017 onwards

Sl.No.	HON'BLE JUDGES	SUBJECT
1	The Acting Chief Justice and M. Sundar, J	FORENOON Writ Appeals (Mines & Minerals, Forest & Industries) – Admission & Final hearing, WP (PIL) & Environmental Matters, Unauthorised Construction & Encroachment Matters (including CMDA) - Admissions & Final hearing Contempt Appeals, OSA (Arising out of Applications) and Other Division Bench Matters - Admission & Final hearing
1a	The Acting Chief Justice and M. Sundar, J	AFTERNOON Writ Appeals -Admission and Final Hearing Writ Appeals (Land Acquisition), DRT and DRAT, Admission and Final Hearing of LPA (excluding WA assigned to Ist Court and Tax Appeals)
1b	The Acting Chief Justice	(Every Friday from 3.30 p.m. to 4.45 p.m.) - Arbitration Matters (Section 11)
1c	M. Sundar, J	Every Friday from 3.30 to 4.45 p.m. and on single sitting days - Contempt Petitions pending with the Single Bench matters relating to the Judges who have demitted office and Old Criminal OPs(u/s. 482 Cr.PC.)
2	S. Manikumar J and M. Govindaraj, J	Second Appeals (Act 31/78), Special Tribunal Appeals and CMA (Except Customs, Central Excise and Matrimonial Cases) - Admission & Final Hearing, OSA (Arising out of Applications) of the year 2013 and 2014 and Specially Ordered Matters
2a	M. Govindaraj, J	On single sitting days WPs. - Preferably Old Cases and Specially Ordered Matters
3	Nooty.Ramamohana Rao, J and S.M. Subramaniam, J	WP (DB - Judicial Service) - Admission & Final hearing, OSA (arising out of Main cases) - Admission and Final hearing and CMAs(arising out of MACT cases) up to the year 2014 - All Stages and specially ordered matters
3a.	S.M. Subramaniam, J	On single sitting days WPs. - Preferably Old Cases and Specially Ordered Matters
4	S.Nagamuthu, J and Anita Sumanth, J	HCP - Admission and final Hearing,Crl. Appeal (DB) - Admission and Final hearing,Contempt Petitions - Admission & Final hearing and Specially Ordered Matters
4a.	Anita Sumanth, J	On Single Sitting days - Writ Petitions of the year 2002 (except WP(Cr.PC)) and Specially Ordered Matters
5	S. Palanivelu, J	Writ Petitions - Notice of Motion stage cases and Specially Ordered Matters
6	K.K. Sasidharan, J and M.V. Muralidaran, J	WP (DB Service), WP - Caste/Community Certificate - Admission & Final hearing and Specially Ordered Matters
6a	M.V. Muralidaran, J	On Single Sitting days - Criminal OP (u/s.482 of CrI.PC) (Preferably Old cases) and Specially Ordered Matters
7	M. Venugopal J	CrI.Appeal - Admission CrI.Appeal - (from the year 2016) - All Stages and Specially Ordered Matters

8	R. Subbiah, J and M.S. Ramesh, J	Misc. Petitions in AS and Final hearing of AS and CMA(Matrimonial) Cases - Admission and Final Hearing WAs - Adjourned Admission matters and Specially Ordered Matters
8a	M.S. Ramesh, J	On Single Sitting days - Criminal OP (u/s.482 of CrI.PC) (Preferably Old cases) and Specially Ordered Matters
9	Rajiv Shakhder, J and R. Sureshkumar, J	Tax Matters and CMA (Customs & Central Excise) - Admission & Final hearing , WA (Tax, Customs & Central Excise) - Admission and Final hearing & related Misc. Petitions and Specially Ordered Matters. OSA arising out of Companies Act
9a	R. Sureshkumar, J	On single sitting days WPs. - Preferably Old Cases and Specially Ordered Matters
10	M. Sathyanarayanan, J	SA - Admission & related Misc. Petitions SA - (from the year 2015) - All Stages and Specially Ordered Matters
11	B. Rajendran, J	WP - Admission in Gen. Misc. Adjourned Admission, Notice of Motion and Final hearing stage cases & related Misc. Petitions in the above categories (from the year 2014) and Specially Ordered Matters
12	C.T. Selvam, J	CrI. Appeals from the years 2013 to 2015 and CrI.OPs from the years 2012 to 2014 and Specially Ordered Matters
13	N. Kirubakaran, J	WP - Admission in Education Adjourned Admission, Notice of Motion and Final hearing stage cases & related Misc. Petitions in the above categories (from the year 2014) WPs - up to the year 2013 and Specially Ordered Matters
14	M.M. Sundresh, J	WP - Admission in Labour, EB, Land Acq, Local Authority, Adjourned Admission and Notice of Motion and Final hearing stage cases & related Misc. Petitions in the above categories (from the year 2014) and Specially Ordered Matters
15	M. Duraiswamy, J	CRP (PD) – Admission CMSA and Tr.CMP – Admission and Final hearing CRP(PD) – (from the year 2014) – All Stages and Specially Ordered Matters
16	T. Raja, J	WP - Admission in Service, Adjourned Admission, Notice of Motion and Final hearing stage cases & related Misc. Petitions in the above categories (from the year 2014), WP Transferred from State Administrative Tribunal (OA) and Specially Ordered Matters
17	R. Mala, J	Old CRPs and Specially Ordered Matters
18	T. Mathivanan, J	Admission and Final hearing in CBI & Prevention of Corruption Act Cases (CrI.A, CrI.RC, CrI.OP & WP (Cr.PC) CrI.Appeal - of the years 2010 to 2012 - All Stages and Specially Ordered Matters

19	K. Ravichandrabaabu, J	WP - Admission in Tax, MV, MV Tax, M & M, Industries, Customs & Central Excise and Prohibition & Excise, Adjourned Admission and Notice of Motion Cases and Final hearing stage cases & related Misc. Petitions in the above categories (from the year 2014) and Specially Ordered Matters
20	P. Devadass, J	CRP - upto the year 2013 - All Stages and Specially Ordered Matters
21	S. Vimala, J	Company Appeals, Company Petitions and Arbitration Matters and Crl.OPs. up to the year 2011 and Specially Ordered Matters
22	Pushpa Sathyanarayana, J	CMA - Admission CMA - from the year 2014 - All Stages and Specially Ordered Matters
23	K. Kalyanasundaram, J	CS - All Stages (including connected Original Applications & Applications thereto and also including Undefended Board & Framing Issues stage , CS - Trade Mark, Patents & Copyrights Act - from the year 2014 Original Petitions (other than Arbitration Matters) and Specially Ordered Matters
24	S. Vaidyanathan, J	SA - Final Hearing Matters - from the year 2011 to 2014 and Specially Ordered Matters
25	R. Mahadevan, J	Crl.OP (u/s.407 & 482 of Crl.PC), WP (Cr.PC) - Admission and Final hearing and Crl.OPs from the year 2015 onwards and Specially Ordered Matters
26	G. Chockalingam, J	CMA - upto the year 2013 - All Stages and Specially Ordered Matters
27	V. Bharathidasan, J	Crl. Revision - Admission Crl. Revision - from the year 2014 - All stages and Specially Ordered Matters
28	D.Krishnakumar, J	WP - Admission in ULC, Co-op, Forest, APM, Cinema, LR & LT, Adjourned Admission and Notice of Motion and Final hearing stage cases & related Misc. Petitions in the above categories (from the year 2014) CRP(NPD) - Admission and CRP(NPD) - (from the year 2014)-All Stages and Specially Ordered Matters
29	P. Kalaiyarasan, J	CS - All Stages (including connected Original Applications & Applications thereto and also including Undefended Board & Framing Issues stage , CS - Trade Mark, Patents & Copyrights Act - upto the year 2010 and Specially Ordered Matters
30	B. Gokuldas, J	Crl.Appeal - upto the year 2009 - All Stages Crl.Revision - upto the year 2013 - All Stages and Specially Ordered Matters
31	T. Ravindran, J	CS - All Stages (including connected Original Applications & Applications thereto and also including Undefended Board & Framing Issues stage , CS - Trade Mark, Patents & Copyrights Act - of the year 2011 to 2013- TOS and OMS and Insolvency Petitions and Specially Ordered Matters
32	S. Baskaran, J	Crl. OP in Bail and Anticipatory Bail and Specially Ordered Matters
33	RMT. Teekaa Raman, J	Second Appeal - upto the year 2010 - All Stages and Specially Ordered Cases
34	N. Sathish Kumar, J	Misc. Petitions in AS and Final hearing of AS and Specially Ordered Matters

Note:

- Oldest cases in the respective categories shall be listed chronologically every Wednesday apart from listing fresh admission cases and extension of stay cases
- Cases relating to Senior Citizens, Crime against Women, Person with Disability, Children, Juvenile and Prevention of Corruption Act Cases shall be taken up on priority basis
- Cases in which proceedings before the Lower Courts have been stayed and Cases Remanded from the Hon'ble Supreme Court shall be given preference.
- Writ Petitions challenging the vires of the Act/Rule/Regulations/any Statutory Provisions shall be listed before the respective Hon'ble Division Bench categorically as follows:

(1) Laws relating to Mines & Minerals, Forest, Industries, Environmental Matters, Unauthorised Construction & Encroachment Matters, Recovery of Debts due to Banks and Financial Institutions and Land Acquisition - Hon'ble First Division Bench

(2) Laws relating to Original Side of High Court, Madras- Hon'ble Division Bench presided over by the Hon'ble Mr.Justice S. MANIKUMAR

(3) Laws relating to Judicial Service and Motor Vehicle Act - Hon'ble Division Bench presided over by the Hon'ble Mr.Justice NOOTY.RAMAMOHANARAO.

(4) Criminal Laws, Contempt Laws and other Laws not covered by the other Hon'ble Division Bench - Hon'ble Division Bench presided over by Hon'ble Mr.Justice S. NAGAMUTHU

(5) Laws relating to Service, Caste / Community Certificate - Hon'ble Division Bench presided over by the Hon'ble Mr.Justice K.K. SASIDHARAN

(6) Laws relating to Family Matters - Hon'ble Division Bench presided over by the Hon'ble Mr. Justice R. Subbiah

(7) Laws relating to Tax and Companies Act(including Customs, Central Excise and Service Tax) - Hon'ble Division Bench presided over by Hon'ble Mr. Justice RAJIV SHAKDHER

// BY ORDER OF THE HON'BLE THE ACTING CHIEF JUSTICE//